

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 157/TT/2017

Coram:

**Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order: 05.10.2017

In the matter of:

Determination of transmission tariff from COD to 31.3.2019 for “**(a)**: LILO of Hyderabad-Kurnool 400 kV S/C line at Maheshwaram Pooling Station along with associated bays and **(b)**: Establishment of 765/400 kV GIS Pooling Station at Hyderabad (Maheshwaram) with 2X1500 MVA 765/400 kV Transformers and 2 Nos. 240 MVAR 765 kV alongwith associated bays at Maheshwaram pooling stations under “Sub-Station Works associated with Hyderabad (Maheshwaram) Pooling Station” in Southern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Karnataka Power Transmission Corporation Limited
(KPTCL), Kaveri Bhavan,
Bangalore-560 009
2. Transmission Corporation of Andhra Pradesh Limited
(APTRANSCO), Vidyut Soudha,
Hyderabad-500 082
3. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavanam, Pattom,
Thiruvananthapuram-695 004



4. Tamilnadu Electricity Board (TNEB),
NPKRR Maaligai, 800, Anna Salai,
Chennai-600 002
5. Electricity Department,
Government of Goa,
Vidyuti Bhawan, Panaji
Goa-403 001
6. Electricity Department,
Government of Pondicherry,
Pondicherry-605 001
7. Eastern Power Distribution Company of Andhra Pradesh Limited (APEPDCL),
APEPDCL, P&T Colony,
Seethmmadhara, Vishakhapatnam,
Andhra Pradesh
8. Southern Power Distribution Company of Andhra Pradesh Limited (APSPDCL),
Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesavayana Gunta,
Tirupati-517 501, Chittoor District, Andhra Pradesh
9. Central Power Distribution Company of Andhra Pradesh Limited (APCPDCL),
Corporate Office, Mint Compound,
Hyderabad-500 063, Andhra Pradesh
10. Northern Power Distribution Company of Andhra Pradesh Limited (APNPDCL),
Opposite NIT Petrol Pump,
Chaitanyapuri, Kazipet, Warangal-506 004
Andhra Pradesh
11. Bangalore Electricity Supply Company Limited (BESCOM),
Corporate Office, K. R. Circle,
Bangalore-560 001, Karanataka
12. Gulbarga Electricity Supply Company Limited (GESCOM),
Station Main Road, Gulbarga, Karnataka
13. Hubli Electricity Supply Company Limited (HESCOM),
Nava Nagar, P.B. Road, Hubli,
Karnataka



14. Mangalore Electricity Supply Company Limited (MESCOM),
Paradigm Plaza, A.B. Shetty Circle,
Mangalore-575 001, Karanataka
15. Chamundeswari Electricity Supply Corporation Limited (CESC),
927, L. J. Avenue, Ground Floor, New Kantharaj Urs Road,
Saraswathi Puram, Mysore-570 009, Karanataka
16. Powergrid NM Transmission Limited,
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110 016
17. Transmission Corporation of Telangana Limited,
Vidhyut Sudha, Khairatabad,
Hyderabad-500 082
18. Maheshwaram Transmission Limited
F-1, Mira Corporate Suits,
1 & 2, Mathura Road, Ishwar Nagar,
New Delhi-110 065

.....Respondents

For petitioner : Shri S.S. Raju, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Abhay Choudhary, PGCIL

For respondents : Shri S. Vallinayagam, Advocate for TANGEDCO
Ms. E. Shyamala, TANGEDCO
Ms. K.S. Indra Kumari, TANGEDCO

ORDER

The present petition has been filed by Power Grid Corporation of India Limited ('the petitioner'), for determination of tariff for "(a): LILO of Hyderabad-Kurnool 400 kV S/C line at Maheshwaram Pooling Station along with associated bays and (b):



Establishment of 765/400kV GIS Pooling Station at Hyderabad (Maheshwaram) with 2X1500MVA 765/400kV Transformers and 2nos 240 MVAR 765kV alongwith associated bays at Maheshwaram pooling stations (hereinafter referred as “transmission asset”) under “Sub-Station Works associated with Hyderabad (Maheshwaram) Pooling Station” in Southern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The petitioner has claimed the tariff based on actual/estimated expenditure incurred up to COD and additional capitalization incurred from COD to 31.3.2019 in respect of the instant asset. The capital cost claimed by the petitioner is as under:-

Approved apportioned cost as per FR	Expenditure incurred upto COD	Additional Capital Expenditure		Total estimated completion cost
		2017-18	2018-19	
55006.37	41369.23	4702.22	4074.71	50146.16

3. Therefore, the estimated completion cost is ₹50146.16 lakh as against the total approved apportioned cost of ₹55006.37 lakh. Thus, there is no cost over-run in respect of the instant asset.



4. The petitioner in the petition has claimed tariff for the instant asset on the basis of anticipated COD. However, the petitioner, vide affidavit dated 21.9.2017 has submitted the details of bifurcated asset and the actual date of commissioning of instant assets. The details of the elements covered in the instant petition and their respective COD are as follows:-

S. No.	Name of the Asset	COD		
		Scheduled	Anticipated as per the petition	Actual
1.	Asset-I (A): "(a)Hyderabad (Maheshwaram) - Kurnool 400 kV S/C line along with associated bays at Maheshwaram Pooling Station and (b) Establishment of 765/400 kV GIS Pooling Station at Hyderabad (Maheshwaram) with 1X1500 MVA 765/400 kV Transformer-I and 2 Nos. 240 MVAR Bus Reactor 765 kV alongwith associated bays at Hyderabad (Maheshwaram) pooling station	24.3.2018	1.7.2017	31.8.2017
2.	Asset-I (B): 400 kV Maheshwaram-Hyderabad S/C line alongwith associated bays and 1X1500 MVA 765/400 kV ICT-II alongwith associated bays at Maheshwaram Pooling station			6.9.2017

5. During the hearing on 26.9.2017, the representative of the petitioner requested to grant AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



6. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of the 2014 Tariff Regulations.

7. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

8. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para-9 of this order.

9. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-



A. Annual transmission charges claimed by the petitioner are as below:-

Particulars	(₹ in lakh)	
	2017-18	2018-19
Asset-I (A) (a) & (b) and Asset-I (B)	6085.26	8708.72

B. Annual transmission charges allowed are as below:-

Particulars	(₹ in lakh)	
	2017-18	2018-19
Asset-I (A) (a) & (b) and Asset-I (B)	5172.47	7402.41

10. The petitioner is directed to submit the following information on affidavit by 30.10.2017, with an advance copy to the beneficiaries:-

- a. Auditors' Certificate alongwith revised tariff forms as per actual COD of the instant;
- b. NPC/RPC Certificate in terms of Regulation 24(2)(iii);
- c. RLDC Certificate/Charging certificate for Asset-I (B);
- d. CMD Certificate as required under Grid Code;
- e. Status of associated upstream/downstream transmission system; and
- f. With regard to additional capital expenditure on account of balance & retention payment, details of the nature/works against which the payment is withheld.

11. The respondents to file their reply by 18.11.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 30.11.2017. The parties shall comply with



the above directions within the due date mentioned above and no extension of time shall be granted.

12. The petition shall be listed for final hearing on 7.12.2017.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

